

**Open Court**

CENTRAL ADMINISTRATIVE TRIBUNAL  
ALLAHABAD BENCH  
(For Circuit Bench, Nainital through video conferencing)

Allahabad : This the 23<sup>rd</sup> day of **March** 2021

**Hon'ble Justice Mrs. Vijay Lakshmi, Member (J)**  
**Hon'ble Mr. Tarun Shridhar, Member (A)**

**Original Application No. 331/00098 of 2021**

Naveen Tomar, Son of Late Ranbir Singh Tomar, aged about 58 years, Resident of C-2, Hathibarkala Estate, Dehradun – 248001, presently posted as Additional Surveyor General, Specialized Zone, Survey of India, Dehradun.

...Applicant

By Adv : Shri Dharmendra Tiwari  
Shri R.M. Saggi

**V E R S U S**

1. Union of India through Secretary, Ministry of Science and Technology, New Mahrauli Road, New Delhi.
2. The Surveyor General of India, Survey House, Near NHO Office, Raipur Raod, Dehradun – 248001.
3. The Secretary, DoP&T, North Block Central Secretariat, New Delhi.
4. The Chairman, Union Public Service Commission, Shahjahan Road, New Delhi.

...Respondents

By Adv: Shri T.C. Agrawal  
Shri Rajnish Kumar Rai

**O R D E R**

**Delivered By Hon'ble Mr. Tarun Shridhar, Member (A)**

We have joined this Division Bench online through Video Conferencing.

2. Shri Dharmendra Tiwari and Shri R.M. Saggi, learned counsel for the applicant are present in court. Shri T.C. Agrawal and Shri Rajnish Kumar Rai, learned counsel, for the respondents have appeared online through video conferencing. Heard and perused the record.

3. At the very outset, learned counsel for the applicant submitted that he is not pressing for interim relief, which he has sought earlier and would be satisfied at this stage, if a simple direction is given to the respondents to convene DPC to fill-up the post of Surveyor General of India, within a time bound manner. Learned counsel for the applicant has submitted that the applicant is going to retire soon and any further delay would render this OA infructuous and the applicant would be deprived of his legitimate right of promotion to the post of Surveyor General of India.

4. Learned counsel for the respondents has no objection to the limited prayer made by the learned counsel for the applicant. But he has argued that since the matter is between the department and UPSC, no time frame can be fixed.

5. Having heard learned counsel for the parties, we feel that the ends of justice would be met, if the respondents are directed to convene DPC for filling up the post of Surveyor General of India as expeditiously as possible in accordance

with rules and time frame, which has been stipulated for conducting and finalizing the DPC.

6. Order accordingly.

7. The OA is disposed off finally with the aforesaid direction.

8. There will be no order as to costs.

9. It is made clear, that we have not expressed any opinion on the merits of the case.

**(Tarun Shridhar)**  
Member(A)

Anand...

**(Justice Vijay Lakshmi)**  
Member (J)